

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

O.A.No.1384/96

Date of Decision: 9.12.1996

BETWEEN:

V. Venkateswara Rao

.. Applicant

AND

1. The Senior Divisional Accounts Officer,
South Central Railway,
Vijayawada.
2. The Divisional Manager,
South Central Railway,
Vijayawada
3. The Financial Adviser and
Chief Accounts Officer,
South Central Railway,
Secunderabad
4. Divisional Personnel Officer,
South Central Railway,
Vijayawada. .. Respondents

Counsel for the Applicant: Mr. P. Bhaskar

Counsel for the Respondents: Mr. C.V. Malla Reddy

CORAM:

THE HON'BLE SHRI R. RANGARAJAN: MEMBER (ADMN.)

THE HON'BLE SHRI B.S..JAI PARAMESHWAR: MEMBER (JUDL.)

..2

R *D*

JUDGEMENT

(Oral order per Hon'ble Shri R. Rangarajan: Member (Admn.)

Heard Mr. P. Bhaskar for the applicant and
Mr. C.V. Malla Reddy for the respondents.

The applicant retired as mail driver from Rajahmundry on 31.10.93 after putting in a service of 34 years. He was paid an amount of Rs.1,98,862 as his final settlement dues comprising of P.F., D.C.R.G., G.I.S., Encashment of Leave Salary and commutation of pension. ^{On his} He further stated that the said amount comprises of Rs.24,802/- as his provident fund dues. The applicant submits that he is to get Rs.1,02,414/- as provident fund dues and not Rs.24,802 as his dues.

for declaration

This OA is filed that he is entitled for an amount of Rs.1,02,414/- as is PF dues and for consequential direction to the respondents to pay him a balance of Rs.77,612/-.

The applicant has enclosed the computerised account slip of ~~the~~ ^{his} PF account in ~~his~~ account. The perusal of the PF Ledger account slip shows that the applicant's PF balance as on 31.3.93 is only 26,190/-. Even earlier his balance was nearly about that amount ~~only~~ ^{from} 1991 onwards. Hence what is required in this case is the factual verification of balance to his credit and on that basis decide the correct amount to be paid to him as PF amount due to him. This is the factual verification. Hence no direction is necessary except directing the respondents to check the account in his presence with all documents at a mutually convenient date for both R-1 and the applicant.

R

In the result the following direction is given
at the admission stage itself:

R-1 should check the provident fund account in
the presence of the applicant on a mutually convenient date.

The OA is ordered accordingly. No costs.

(OA to be sent to the applicant)
(Registry to send OA with its annexure along with
the judgement to R-1)

B. S. Jai Parameshwar
(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.) 9/12/96

R. Rangarajan
(R. RANGARAJAN)
MEMBER (ADMM.)

DECEMBER
Date: 9TH NOVEMBER 1996
Dictated in the open court

At 2 PM
Dy. Registrar (S).

KSM

Copy to:-

1. The Senior Divisional Accounts Officer, South Central Railway, Vijayawada.
2. The Divisional Manager, South Central Railway, Vijayawada.
3. The Financial Adviser and Chief Accounts Officer, South Central Railway, Secunderabad.
4. Divisional Personnel Officer, South Central Rly, Vijayawada.
5. One copy to Sri. P.Bhaskar, advocate, CAT, Hyd.
6. One copy to Sri. C.V.Malla Reddy, SC for Rlys, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

(20)

9/12/46

THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH, HYDERABAD

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M(J)

DATED: 9/12/46

ORDER/JUDGEMENT

R.A./C.P./M.A. NO.

O.A. NO.

^{int} 1384/46

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLIED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

केन्द्रीय प्रशासनिक विधिकरण
Central Administrative Tribunal

DESPATCH

1 JAN 1997

हृदयवाद न्यायपीठ
HYDERABAD BENCH